

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1085 OF 2018 IN
DFR NO. 2307 OF 2018

Dated: 20th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab Energy Development Agency (PEDA) Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aadil Singh Boparai
Mr. Gulabh Singh
Mr. Sunil Chaudhary

Counsel for the Respondent(s) : Mr. Avinash Menon for R-1

Mr. Aniket Jain
Mr. Sanjay Singh for R-2

Mr. Anand K. Ganesan for R-3

ORDER
(IA No. 1085 of 2018)
(For Condonation of Delay in Filing the Appeal)

Learned Counsel, Mr. Sanjay Singh accepts notice on behalf of Respondent No.2 and Learned Counsel, Mr. Anand K. Ganesan accepts notice on behalf of Respondent No.3.

The learned counsel appearing for the Respondent No. 2 & 3 pray for some reasonable time to file the reply to the instant IA.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant IA on or before 08.10.2018 after serving copy to the learned counsel for the opposite sides.

List the matter on **08.10.2018** as requested by the learned counsel appearing for Respondent No.2.

(S.D. Dubey)
Technical Member
Pr/vg

(Justice N.K. Patil)
Judicial Member